



भारतीय रिज़र्व बैंक

RESERVE BANK OF INDIA

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October 08, 2014

**RBI cancels Certificate of Registration of
M/s Sai Adarsha Finance & Investments India Private Limited**

The Reserve Bank of India has cancelled the certificate of registration of the following non-banking financial company (NBFCs) for carrying on the business of non-banking financial institution. Following cancellation of registration certificate, the company cannot transact the business of non-banking financial institution.

Sr. No.	Company's Name	Address of Registered Office	Certificate of Registration No. & Date	Date of cancellation
1.	M/s Sai Adarsha Finance & Investments India Private Limited (formerly CCKR Investments Private Limited)	7-278-3, 1 st Lane, Sujatha Nagar, Near Police Quarters, Ongole, Andhra Pradesh-523 002	No.B-09.00368 November 26, 2008	August 30, 2014

The Reserve Bank can cancel the registration certificate of a non-banking financial company under the powers conferred under Section 45-IA (6) of the Reserve Bank of India Act, 1934. The business of a non-banking financial institution is defined in clause (a) of Section 45-I of the Reserve Bank of India Act, 1934.

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